

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

OA No.709 of 2010
Cuttack, this the 19th November, 2010

Champa Jena Applicant
Versus
Union of India & Others Respondents

CORAM

THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER

Alleging non-payment of pension and pensionary dues after the death of the husband of the Applicant in the year 2000 while working in the Railway, despite representation under Annexure-A/2, this OA has been filed by the Applicant seeking direction to the Respondents to pay her family pension, GPG, other arrears dues of her husband and to direct the Respondents to antedate the date of regularization of her husband etc. Heard Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railway appearing on notice for the Respondents and perused the materials placed on record. Since the representation of the Applicant is still pending for consideration, without going to the merit of the matter, as consented by Learned Counsel for both sides, this OA is disposed of at this admission stage with direction to the Respondent No.1 to consider and dispose of the representation of the applicant under Annexure-A/2 with a reasoned order and communicate the same to the Applicant within a period of 90 days from the date of receipt of this order.

One set of OA along with copy of the order be handed over to Mr. S.K.Ojha, Learned Standing Counsel for the Railway for transmission of this matter to the Respondent No.1 for compliance. Free copies of this order be also handed over to Learned Counsel for both sides.


(C.R. Mohapatra)
Member (Admn.)